

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
RAJYA SABHA
QUESTION NO 26.07.2010
ANSWERED ON

. LAW TO DEAL WITH CASES OF CHILD CUSTODY .

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Dr. T. Subbarami Reddy

Will the Minister of RURAL DEVELOPMENT INFORMATION AND BROADCASTING LAW & JUSTICE be pleased to state :-

(a) whether in the wake of various legal hurdles coming in the way of deciding cases of child custody on the breakup of the marriages of Indian girls with Non-Resident Indians (NRIs) or vice versa, 30 million people of Indian origin living abroad are awaiting for a promised legislation by Government to deal with the problem;

(b) if so, whether NRIs also pointed out that Government is developing cold feet on signing the Hague Convention of 1980 on the civil aspects of child abduction, while about 76 nations have already signed it; and

(c) if so, the main reasons for the delay in introducing the law?

ANSWER

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (c) The information is being collected and will be laid on the Table of the House.